

RAJASTHAN HIGH COURT, JODHPUR

REVISED NOTIFICATION

No.Estt.(RJS)/58/2024

Date : - 07.05.2024

Pursuant to the amendment in Rule 10 of RJS Rules, 2010 vide gazette Notification dated 28.03.2024 for providing reservation to Ex-Servicemen, revised determination of vacancies in Civil Judge Cadre for the year 2024 is hereby made and notified in partial modification of earlier Notification No.Estt./RJS/20/2024 dated 29.02.2024, under rule 7 read with Schedule-III of RJS Rules, 2010 in the following manner:-

Total No. of Vacancies	General	Reserved for					Specially abled persons with Benchmark Disabilities
		SC	ST	OBC	EWS	MBC	
82	31 Out of which 09 posts for women. Out of 09 posts reserved for women, 02 posts for widow. 01 post reserved for Ex-Servicemen	13 Out of which 03 posts for women.	09 Out of which 02 posts for women.	17 Out of which 05 posts for women. Out of 05 posts reserved for women, 01 post for widow.	08 Out of which 02 posts for women	04 Out of which 01 post for women	Out of 82 Vacancies, *04 posts for Specially abled persons with Benchmark Disabilities, out of which 01 post for (c)locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy; 01 post for (d) autism, intellectual disability, specific learning disability and mental illness; (e)multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities. 01 post for (a)blindness and low vision; 01 post for (b)deaf and hard of hearing;

Note:-The reservation for widow and divorcee will be in the ratio of 80:20 as per rule 10(3) of RJS Rules, 2010.

*As per Amendment dt. 14.10.2021 (published on 21.10.2021) of Department of Social Justice & Empowerment Directorate of Specially Abled Persons and Circular No. F.14(36) Karmik/K-2/2007 Part-I dt. 01.10.2021, Circular No. 7(2) Karmik/K-2/2019 dated 29.08.2019, issued by the Government of Rajasthan.

If the vacancies notified for Specially Abled Persons with Benchmark Disabilities Category remain unfilled due to non-availability of suitable candidates then the same shall be carried forward to the succeeding recruitment of Civil Judge Cadre as per the Rule 5(4) of Rajasthan Right to Persons with Disabilities Rules, 2018.

BY ORDER,


REGISTRAR GENERAL